

**BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI  
Original Application No. 128 of 2020 (SZ)  
(Through Video Conference)**

**IN THE MATTER OF:**

Tribunal on its own motion SUO MOTU Based on the News Item in Tamil Newspaper Dinamalar Chennai Edition dated 20.07.2020, "Will the encroachment of Medavakkam Lake be removed fairly".

-versus-

The Principal Secretary to Government  
Public Works Department,  
Govt. secretariat, Fort St. George,  
Chennai and Ors.

...Respondent(s)

**REPORT FILED BY THE SUPERINTENDING ENGINEER,  
WATER RESOURCES ORGNAIZATION, CHENNAI**

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I, A. Muthaiya, s/o. Asokan, aged about 57 years residing at "C" Block, 207, Casagrand Aristo Apartments, Nobel Street, Nanganallur, Chennai-61, do, hereby, solemnly affirm and sincerely state as follows:

2. I am the Superintending Engineer, WRD, Palar Basin Circle, Chennai-5 and the administrative control of the Medavakkam Tank lies within my control and I am filing this individual report

pursuant to the order dated 14.09.2020 of this Hon'ble Tribunal in the Original Application herein as follows:

3. As regards the Water Resources Department is concerned it is stated that the Medavakkam Periya Eri in S.F.No. 261 of Medavakkam Village of Tambaram Taluk has the storage capacity of 0.69 Mcm to feed the originally intended ayacut of 80.57.0Ha. Its water spread area is 3.70sq.km and has its own catchment in an extent of 0.55 sq.km. In view of the development of Chennai City and its peripheral areas, the ayacut has been substantially reduced now.

4. With regard to the action taken for eviction of encroachments, it is stated that the revenue and WRD officials in the presence of Revenue Divisional Officer, Tahsildar and Assistant Executive Engineer, WRD, Palar Basin Sub Division, Chengalput and the Assistant Engineer, WRD, Irrigation Section, Padappai have made a survey of the tank by the Taluk Surveyor and identification of

encroachments is in progress by the Revenue Officials. As per the Tamil Nadu Protection of Tank and Eviction of Encroachment Act, 2007 and rules made there under, the Tahsildar has since sent the particulars of encroachments in Form I and II to the Assistant Engineer, WRD, Irrigation Section, Padappai vide Letter No Na.Ka.238/2022/Aa2 dated 25.07.2022 and as per the Form I, there are 1396 No. of encroachments in the impugned lake. The Assistant Engineer, WRD, Irrigation Section, who is the authorized Officer has to issue form No. III to the encroachers and take eviction proceedings as per law. As ordered by the Hon'ble High Court, Madras in similar cases previously, the encroachers have to be issued with show cause notice so as to give them to opportunity to respond to the show cause notices within 7 days on receipt of the show cause notices with evidences to stake their claim the propriety right of the land occupied them. Hence, the Junior Engineer, WRD, Irrigation Section has issued show cause notices to 875 encroachers and issuing show cause notices to the balance 521 encroachers is in process and would be completed shortly.

5. It is stated that after receipt of the evidences/credentials in the ownership of the land, the same will be sent to the Tahsildar for verifying the documents with reference to the revenue records and on confirmation of the encroachment, Form III notices will be issued to the encroachers for eviction process.

6. It is, therefore, prayed that this Hon'ble Tribunal may be pleased to take on record the submissions made above and pass appropriate further orders as deemed fit and necessary in this case and thus render justice.

  
Superintending Engineer, WRD  
Palar Basin Circle, Chennai-5

I, A. Muthiah, s/o. Asokan, officiating as Superintending Engineer, WRD, Palar Basin Circle, Chennai-5, do verify that the submissions made from paragraphs 1 to 7 are true and correct to the best of my knowledge and from records and I signed this on this 20<sup>th</sup> Day of September, 2022 at Chennai.

  
Superintending Engineer, WRD  
Palar Basin Circle, Chennai-5